ITEM NO.1724 COURT NO.7 SECTION II-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1627-1628/2024

STATE OF MAHARASHTRA Appellant(s)

VERSUS

MAHESH KARIMAN TIRKI & ORS. Respondent(s)

IA No. 166203/2024 – INTERVENTION/IMPLEADMENT
IA No. 29589/2026 - ADDITION / DELETION / MODIFICATION PARTIES

Date : 28-09-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SHEEL NAGU
[IN CHAMBER]

For Appellant(s) : Dr. Ravindra Chingale, Adv.
Mr. Siddharth Dharmadhikari, Adv.
Mr. Aaditya Aniruddha Pande, AOR
Mr. Shrirang B. Varma, Adv.

For Respondent(s) : Ms. Vrinda Bhandari, AOR
Mr. Bharathimohan M, Adv.

Mr. Trideep Pais, Sr. Adv.
Ms. Zehra Khan, AOR
Mr. Harshpreet Singh, Adv.

Mr. Adarsh Kumar Pandey, Adv.
Mr. Arvind Kumar Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. There is a serious objection as regards impleadment of NIA (National Investigation Agency) on the ground that the investigating agency in the present case was Anti-Terrorism Squad under the State of Maharashtra and not NIA

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Date: 2026.10.01 16:47:19 IST
Reason:

and the High Court has acquitted all the respondent-accused.

2. In view of the above, the matter be placed before the regular Bench for adjudication of I.A. No. 166203/2024. In the meanwhile, the respondent are free to file their response to I.A. No. 166203/2024 as well as to the Special Leave Petition also.

<u>I.A. No. 29589/2026</u>

1. In view of the death of respondent No. 2, the said respondent be deleted from the array of parties, at the risk of the appellant.

2. Cause title be amended accordingly.

3. I.A. stands disposed of accordingly.

(RITIK)
SENIOR PERSONAL ASSISTANT

(AJEET SINGH TARIYAL)
BRANCH OFFICER